

ITEM NO.20

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11366/2019

(Arising out of impugned final judgment and order dated 07-12-2018 in JA No. 839/2008 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

PACHAURI

Respondent(s)

IA No. 181537/2019 - EXEMPTION FROM FILING O.T.)

Date : 21-02-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The State is in appeal to challenge the High Court judgment whereby the conviction of the respondent, who is the mother-in-law of the deceased was converted from Section 302 read with Section 34 of the Indian Penal Code(IPC)) to conviction Under Section 498A and 201 of the IPC.

The Office Report dated 18.02.2023 shows that although notice was served on the respondent, there is no appearance from her side.

Accordingly, the Supreme Court Legal Service Committee is requested to provide a legal aid counsel for the respondent to assist the Court on her behalf.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)